# GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS LOK SABHA UNSTARRED QUESTION NO. 1691 TO BE ANSWERED ON JULY 29, 2021

### NORMS FOR DISASTER RESILIENT BUILDINGS

## NO.1691. SHRI PARVESH SAHIB SINGH VERMA:

# Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government is implementing norms with regard to disaster resilient infrastructure in residential and commercial buildings in urban areas across the country and if so, the details thereof;
- (b) the steps taken by the Government to ensure effective adherence to disaster resilient building norms by private parties in urban spaces in the country; and
- (c) whether the Master Plan of Delhi includes provisions with regard to disaster resilient infrastructure and if so, the details thereof?

### ANSWER

# THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI KAUSHAL KISHORE)

(a) and (b) No Sir. Land and colonisation including Disaster management are State Subjects. The adherence to norms with regard to disaster resilient infrastructure in residential and commercial buildings comes within the purview of the respective

urban Development Authority/Urban Local Body, which function under the jurisdiction of the States/ UTs.

Ministry of Housing and Urban Affairs has issued the Model Building Bye-Laws (MBBL) 2016 which include standards on construction of disaster resilient buildings, for guidance of the State and UT Governments.

(c) Yes, Sir. The Master Plan of Delhi-2021 includes provisions relating to Pre and Post disaster management. Further, Unified Building Bye Laws (UBBL) 2016, which govern the building activities in National Capital Territory of Delhi (NCTD) contain provisions for disaster resilient buildings.

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